

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).660/2024

JAMIAT ULEMA I HIND

Petitioner(s)

VERSUS

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS
& ORS.

Respondent(s)

(FOR ADMISSION and IA No.230943/2024-STAY APPLICATION and IA No.230944/2024-EXEMPTION FROM FILING O.T.)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Ibad Mushtaq, Adv.
Mr. Paras Nath Singh, Adv.
Ms. Akanksha Rai, Adv.
Mr. Sadeeq Ur Rahman, Adv.
Ms. Gurneet Kaur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 On the oral request of Ms Indira Jaising, senior counsel appearing on behalf of the petitioner, liberty is granted to implead all States/Union Territories.
- 2 Amended memo of parties be filed within a week.
- 3 Issue notice, returnable in four weeks.
- 4 Liberty to serve the Standing Counsel for the States/UTs and the Central Agency for the Union of India, in addition.

5 Pending further orders, the communications dated (i) 7 June 2024 and 25 June 2024 of the National Commission for Protection of Child Rights; (ii) 26 June 2024 of the Chief Secretary of the State of Uttar Pradesh; (iii) 10 July 2024 issued by the Secretary, Department of School Education and Literacy, Ministry of Education, Government of India; and (iv) 28 August 2024 issued by the Directorate of Elementary Education, Government of Tripura shall not be acted upon.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR